

**GOVERNMENT OF INDIA  
MINISTRY OF HOME AFFAIRS**

**LOK SABHA**

**STARRED QUESTION NO.†\*231**

**TO BE ANSWERED ON THE 2<sup>ND</sup> AUGUST, 2016/SHRAVANA 11, 1938 (SAKA)**

**NATIONAL DISASTER MANAGEMENT DATABASE**

**†\*231. SHRI JAGDAMBIKA PAL:  
SHRI M. CHANDRAKASI:**

**Will the Minister of HOME AFFAIRS be pleased to state:**

**(a) whether the Government proposes to create a national disaster management database for better management of disasters;**

**(b) if so, the details thereof and the estimated expenditure for the purpose along with the funds allocated in this regard;**

**(c) the details of preparedness to face natural calamities and compliance to guidelines for creation of Disaster Management Authorities at State and District levels, State/UT-wise;**

**(d) whether the Government has received proposals from various States/UTs to amend the norms of Central assistance for Calamity Relief and to revise the list of natural disasters included therein; and**

**(e) if so, the details thereof and the action taken thereon?**

**ANSWER**

**MINISTER IN THE MINISTRY OF HOME AFFAIRS  
(SHRI RAJNATH SINGH)**

**(a) to (e): A Statement is laid on the Table of the House.**

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**STATEMENT REFERRED TO IN REPLY TO THE LOK SABHA STARRED QUESTION NO.\*231 FOR 02.08.2016.**

**(a) to (b): No Madam.**

**(c): The primary responsibility for disaster management rests with the State Governments. The Disaster Management Act, 2005 enacted by the Government of India provides for institutional mechanisms for drawing up and monitoring the implementation of the disaster management plans, which includes coordinated and prompt response to any disaster situation in the country and requires holistic measures by various wings of Government for preparedness, prevention, mitigation and for minimizing the effects of disasters.**

**States and UTs have established their respective state Disaster Management Authorities and District Disaster Management Authorities (DDMAs).**

**(d) & (e): The amendment/ revision of norms of assistance is a continuous process of governance. The Government of India has revised**

**the list of items and norms of assistance under State Disaster Response Fund (SDRF) and National Disaster Response Fund (NDRF) on 8<sup>th</sup> April, 2015. With regard to revision of list of natural disasters, the issue of inclusion of any disaster in the list of notified natural disasters is considered by the successive Finance Commissions set up under the Clause (1) of Article 280 of the Constitution from time to time. Presently, the natural calamities identified for the purpose of relief assistance are cyclone, drought, earthquake, fire, flood, tsunami, hailstorm, landslide, avalanche, cloud burst, pest- attack and cold wave/ frost.**

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